# कृषकों को ऋण

Written Answers

1250. श्री सूरज प्रसाद : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि सहकारी समितियों द्वारा किसानों की ऋण संबंधी आवश्यकताओं की पूरी तरह पूर्ति नहीं हो रही है और उन्हें ऋण प्राप्त करने के लिये अभी भी बहुत हद तक सुदखोर महाजनों पर निर्भर रहना पड़ता है ;
- (ख) क्या यह सच है कि राष्ट्रीय साख परिषद ने किसानों की संपण ऋण संबंधी आवश्यकताओं की पृति के लिए एक बृहत योजना तैयार की है; और
- (ग) यदि उपरोक्त भाग (ख) का उत्तर "हां" हो, तो उक्त योजना कब तक लाग हो जायगी, उसके अधीन किन-किन प्रयोजनों के लिए ऋण दिया जायगा, ब्याज की दर क्या होगी और किन-किन अभिकरणों द्वारा यह ऋण दिया जायगा ?

# LOANS TO FARMERS

1250. SHRI SURAJ PRASAD: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) whether it is a fact that the Cooperative Societies are not meeting in full the loan requirements of the farmers and they have still to depend for loans to a great extent on the interest-greedy money-lenders;
- (b) whether it is a fact that the National credit Council have prepared a detailed scheme to meet in full the loan requirements of the farmers: and
- (c) if the answer to part (b) above be in the affirmative, the time by when the said scheme is to be implemented, the purposes for which loans would be given, the rate of interest and the names of the agencies which would advance these loans?

खाद्य, कृषि, सामुदायिक विकास और सह-कारिता भंत्रालय में राज्य मंत्री (श्री एम० एस० गुरुपादस्थामी) : (क) यद्यपि सहकारी समितियां किसानों की ऋण सम्बन्धी आव-श्यकताओं की पृरी तरह पूर्ति नहीं कर रहीं हैं, तो भी खेतिहर परिवारों द्वारा लिए गए कुल ऋण में उनका भाग सतत रूप से बढ़ रहा है। 1951-52 में यह 3.1 प्रतिशत था, जो 1961-62 में बढ कर 25.8 प्रतिशत हो गया है। अब इस प्रतिशत के अधिक होने की आशा है। उनकी ऋण की बाकी आवश्यकताएं अन्य स्रोतों से प्री की जाती हैं।

to Questions

(ख) व (ग) राष्ट्रीय साख परिषद ने कृषि क्षेत्र की ऋण सम्बन्धी आवश्यकताओं पर विचार किया है और इस वात का आग्रह किया है कि तरन्त आवश्यकता के मामले के रूप में वाणिज्य बैंकों को चाहिए कि वे कृषि के लिए धन सूलभ करने में अधिक भाग लें। परिषद के अनुमानों के अनुसार 1968-69 में वाणिज्य बैकों की कृषि क्षेत्र के लिए अतिरिक्त सहायता, उनके द्वारा पौध लगाने, उपज के विपणन तथा अन्य इसी प्रकार के कार्यों के लिए दी जाने वाली सहायता के अलावा, आदानों के वितरण, मछली पालन, डेरी फानिंग अबि (किन्तु भिम बन्धक बैंकों के ऋण-पत्रों के लिए वाणिज्य बैंकों के अंशदान को छोड़ कर ) के लिए अल्पकालीन ऋण के रूप में 35 से 40 करोड़ रुपए तक हो सकती है। बैंकों ने परिषद द्वारा निर्धारित मोटे-मोटे मार्गदर्शक तिद्धान्तीं तथा लक्ष्यों के आधार पर कृषि क्षेत्र की आवश्यकताओं को परा करने के लिए कार्यवाही करनी आरम्भ कर दी है। किन प्रयोजनों के लिए ऋण दिए जा सकते हैं, उसका निर्धारण बैंकों द्वारा अन्य बातों के साथ-साथ क्षेत्रों की आवश्यकताओं को ध्यान में रख कर किया जाएगा। प्रमुख वैकों की दशा में इन ऋणों पर ली जाने वाली ब्याज की वास्तविक दर 9 प्रतिशत प्रतिवर्ष से अधिक नहीं हो सकती है। सहकारी ऋण संस्थाओं से भी उम्मीद की जाती है कि वे 1968-69 में अल्प, मध्य तथा दीर्घकालीन ऋणों के रूप में 550 करोड़ रुपए के ऋण देगी।

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, DEVELOPMENT COMMUNITY AND COOPERATION (SHRI GURUPADASWAMY): (a) Although the cooperatives are not meeting in full the credit requirements of the farmers, their share in the total borrowings of cultivator house-holds has been steadily increasing. It has gone up from 3\*1% in 1951-52 to 25-8% percent in 1961-62. This percentage is expected to be larger now. The rest of their credit requirements are met from other sources.

Written Answers

(b) and (c) The National Credit Council has considered the credit requirements of the agricultural sector and urged that as a matter of immediate urgency, commercial Banks should increase their involment in the financing of agriculture. According to the estimates of the Council, Commercial banks' additional assistance to the agricultural sector, over and above their support to plantations, marketing of produce and the like, in the form of short-term finance for input distribution, fisheries, dairy farming etc., (but excluding commercial banks' subscriptions to land mortgage banks' debentures) could be of the order of Rs. 35 to 40 crores in 1968-69. Banks have already initiated action to cater to the requirements of the agricultural sector on the basis of the broad guidelines and targets set by the Council. The purposes for which loans could be given would be worked out by banks taking into account, among others, the requirements of the regions. The actual rate of interest charged on these loans cannot exceed, in the case of major banks, gi% per annum. The Cooperative Credit Institutions are also expected to provide credit of the order of Rs. 550 crores in the form of short, medium and long term loans during 1968-69.]

## TERMINATION OF WORKCHARGED STAFF IN DANDAKARANYA PROJECT

- 1251. SHRI D. THENGARI: Will the Minister of LABOUR AND REHABILI-TATION be pleased to state:
- (a) whether it is a fact that the Dandakaranya Project has not given revised pay scale to a large number of workcharged staff of Construction Department from 1st July, 1959 and onwards;
- (b) whether notices of termination have recently been served on a large number of
  - t[ ] English translation.

workcharged staff and whether the Dan" dakaranya Employees Association has demanded for the withdrawal of these notices;

to Quations

(c) if so, the action taken by the Dandakaranaya Administration in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

## INDUSTRIAL ESTABLISHMENTS IN DANDAKARANYA PROJECT

- 1252. SHRI D. THENGARI: Will the Minister of LABOUR AND REHABILI TATION be pleased to state:
- (a) whether it is a fact that the Dandakaranya Project is having a number of industrial establishments like Central Workshops, Zonal Workshops and Dams etc;
- (b) if so, whether these establishments are governed by the Industrial Disputes Act; and
- (c) if the reply to part (b) above be in the negative, whether Government propose to apply the Industrial Disputes Act to these establishments, and if so, from what date?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

## **OUASI-PERMANENT EMPLOYEES OF DAN-**DAKARANYA PROJECT ADMINISTRATION

- 1253. SHRI D. THENGARI: Will the Minister of LABOUR AND REHA BILITATION be pleased to refer to reply to Unstarred Question No. 544 given in the Rajya Sabha on the 10th December, 1965
- (a) whether it is a fact that only a very small number out of 1985 employees in the Dandakaranya Project Administration who were eligible for quasi permanancy at that time have been declared quasi-permanent so far, and if so, what is the number year-wise;
- (b) the reasons for not declaring the other employees quasi-permanent even after a lapse of 2 J years and who is responsible for the same; and